

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.NO.2319/96

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 1st day of November, 1996

(2)

Shri Rahul Batra  
s/o Shri Kul Bhushan Batra  
r/o BG - 14C, Munirka  
DDA Flats  
New Delhi - 110 067.

... Applicant

(Applicant in person)

Vs.

1. The Chief Secretary,  
National Capital Territory of Delhi  
Raj Pur Road  
Delhi - 6.
2. The Principal Sarvodaya Vidyalaya  
Govt. Girls Senior Secondary School  
Green Park Extn.  
NEW DELHI - 16.
3. The Directorate of Education  
Delhi - State  
Old Secretariate  
Delhi - 110 006.
4. The Controller of Accounts  
Govt. of NCT (National Capital  
Territory of Delhi) Principal Account Officer  
Mori Gate  
Delhi. ... Respondents

The application having been heard  
on 1.11.1996, the Tribunal on the  
same day delivered the following:

ORDER

Hon'ble Shri R.K.Ahooja, Member(A)

The applicant is a legal heir of deceased  
Smt. Sudesh Batra, Post Graduate Teacher (PGT) under  
the respondents, who died soon after her premature  
retirement ~~prior to 1990~~. The applicant alleges that the  
Smt. Batra's payment of General Provident Fund (GPF) was released  
to him on 16.8.1996 after a delay of nearly six years.

Contd....2/-

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However, the respondents did not make any payment of interest on account of the delayed payment. The applicant had been making representations for the same and his last representation was sent on 16.8.1996 (Annexure P15). He also sent a legal notice dated 16.7.1996 to the Principal, Government Girls Senior Secondary School, Green Park Extn., New Delhi (R-2) and the Director of Education, Delhi State, Old Sect., Delhi-6 and also to Respondent No.4. Applicant states that no reply was given by any of the respondents therein.

2. Having considered the matter, I do not ~~find~~ ~~consider~~ that this DA needs to be admitted at this stage. It would suffice, in the interest of Justice, to direct the Respondent No.3 to consider the representation and to pass an order thereon within a period of two months from the date of receipt of a copy of this order. Application is disposed of with these directions giving liberty to the applicant to seek relief in accordance with law, if he is not satisfied with the reply of the Respondent No.3.

Dated, the 1st November, 1996.

*Raoji*  
(R.K. AHOOJA)  
MEMBER (A)

/rao/